

CHIT FUND COMPANIES, ETC. IN DELHI

922. SHRI RAM SINGH : Will the Minister of FINANCE be pleased to state ?

(a) the number of Chit Fund Companies which are functioning in Delhi and how many of them have been registered under the Madras Chit Fund Act; and

(b) in what way Government exercise control over the unregistered companies ?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI) : (a) About 400 companies/individuals were doing chit fund business in Delhi when the Madras Chit Funds Act, 1961, as extended to Delhi, was enforced on the 15th July, 1964. By now, most of these companies/individuals have either wound up their business or not commenced any new series of chits.

Only the new series of chits and the by-laws relating to them are required to be registered under the Act and not the companies as such. So far, 821 new series of chits started by 104 companies have been so registered.

(b) No action is possible under the Madras Chit Funds Act, 1961, as extended to Delhi, in respect of complaints relating to chits started before the 15th July, 1964, but they are, nevertheless, investigated and suitable action taken under Sections 406, 408, 420 or Section 294A of the Indian Penal Code, wherever necessary.

ECONOMY IN ADMINISTRATION

923. SHRI SITARAM JAIPURIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Shri H. C. Mathur, M.P. has sent a note recently to Government suggesting measures for economy in expenditure in the Central Government;

(b) if so, the details of the note sent by him; and

(c) whether any study has been made by Government on the basis of that note and with what results ?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI) : (a) Yes, Sir.

(b) The suggestions relate to scope for economy in the Central, State and District

level administrations. So far as the Central Government expenditure is concerned, the specific suggestions for economy are mainly on the following lines :—

(i) Restricting to the minimum the use of foreign luxury cars with the Ministries/Offices and disposal of the surplus cars by public auction or through the State Trading Corporation.

(ii) Scheme of grant of deputation allowance to officials on appointment to ex-cadre posts to be reviewed and to reduce drastically the posts for which such allowance is admissible.

(iii) There should be one common servicing unit for both the Planning Commission and administrative Ministries for similar items of work and duplication of staffing in both the agencies to be avoided.

(iv) Staff in Ministries like Agriculture, Education, Community Development etc., which look after State subjects to be pruned and duplication of efforts both in the Centre and in the State Governments in same areas and for same objectives to be avoided.

(v) The question of reduction of posts of Under Secretaries in Central Secretariat to be examined.

(vi) Expenditure on townships under Public Sector Projects to be restricted to the minimum and modest standards for residential accommodation to be prescribed.

(vii) Need for appointing suitably qualified persons to top posts in the Public Undertakings and for avoiding frequent transfers, so that they are allowed a sufficiently long tenure to be able to make useful contributions to the undertakings under their charge.

(c) These are under consideration by Government in so far as they relate to the Central administration. The suggestions were also made available to the Chief Secretaries of States during the conference of Chief Secretaries held in July, 1966.